

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH, MUMBAI
COURT I**

Appeal No.C/64/2011

Arising out of: OIA No.323(Gr.-III)/2010(JNCH)/MP-302,
dt.26.10.2010, passed by CC (Appeals) Mumbai-II

M/s Sumilon Industries Ltd

... Appellants

Vs.

CC (Import) Nhava Sheva

... Respondent

Appearance:

For Assessee: None

For Revenue : Shri Manoj Kumar, AC (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing: 05.04.2019

Date of Decision: 05.04.2019

Order No. A/85673 / 2019

Per: D.M. Misra

None present for the Appellant. Heard the learned A.R. for the Revenue. The matter has been listed on several occasions. However, the Appellant has not turned up nor filed request for adjournment. It seems that the Appellant is not serious in pursuing the appeal before this forum. Accordingly, the appeal is dismissed for non-prosecution.

(Dictated in Open Court)

**(P. Anjani Kumar)
Member (Technical)**

**(Dr. D.M. Misra)
Member (Judicial)**

cbb